

Newsletter

e-Committee, Supreme Court of India

Table of Contents

| E-Sewa Kendra inaugurated in 714 Gram Panchayats in District Sagar, Madhya Pradesh | 3 |
|---|----|
| E-Inauguration of Online RTI Portal At High Court of Madhya Pradesh | 4 |
| High Court of Uttarakhand Implements Neutral Citation | 5 |
| The Uttarakhand Judicial and Legal Academy conducts a training on CIS for All JO's | 6 |
| The High Court of Uttarakhand Implements the FASTER Module | 7 |
| CSJA Conducts a Training on "Ubuntu Linux Operating System-Cum-CIS" for Judicial Officers | 8 |
| CSJA Conducts a Training on "Computer Skill Enhancement Program" for Ministerial Staff | 9 |
| High Court of Kerala Introduces Machine Scrutiny of Bail Applications | 10 |
| Paperless Courts In The Kerala High Court | 10 |
| E-Filing In The District Judiciary of Kerala | 11 |
| Training Programs for eSewa Kendra, e-office and IT staff of Kerala | 11 |
| Interaction through VC on Data Entry of Reasons for Delay In CIS for Pending Cases in Bihar | 12 |
| High Court of Tripura Develops Paperless Registration System | 13 |
| Tripura High Court Develops a Periphery module to record delays | 14 |
| Punjab & Haryana High Court Website Provided Access of Restricted Category Cases | 15 |
| Hands On Training on Paperless Courts for High Court Staff of Rajasthan | 16 |
| The Rajasthan High Court Extends Mandatory E-Filing of All Fresh Division Bench Matters | 17 |
| Number of Cases Dealt With (virtual hearings) on VC in High Courts and District Courts | 18 |
| Status of implementation of Rules of Video Conferencing as on 31.07.2023 | 19 |
| Status of implementation of Rules of e-Filing as on 31.07.2023 | 20 |
| Status of Installation of Justice Clock in High Courts | 21 |
| Status of implementation of e-Sewa Kendras as on 31.07.2023 | 22 |
| Statistics of Virtual Courts as on 31.07.2023 | 23 |
| Status of implementation of e-Payments as on 31.07.2023 | 24 |
| Status of implementation of ICJS as on 31.07.2023 | 25 |
| E-Filing total count as on 31.07.2023 | 26 |
| Training/Awareness Programmes in July 2023 | 27 |

E-Sewa Kendra Inaugurated in 714 Gram Panchayats in District Sagar, Madhya Pradesh



Pursuant to the direction of the Director of Panchayat and Rural Development Department, Government of Madhya Pradesh and the order of Hon'ble The Chief Justice, High Court of Madhya Pradesh Jabalpur, an E-Seva Kendra was inaugurated on 18.07.2023 in Gram Panchayat Bhainsa, Janpad Panchayat Sagar, District Sagar (M.P.) Along with the lead inauguration, e-seva kendras were

also simultaneously launched in 714 gram panchayats in the District through video conferencing. Twelve types of services such as case information, certified copies, e-filing, mobile e-payment, e-court application, e-mulakat, legal services, video conferencing, judgement & order copy on email or Whatsapp, e-court project etc. will be provided free of cost to the public through these e-seva centres.

e-Inauguration of Online RTI Portal at High Court of Madhya Pradesh



The Online RTI portal was e-inaugurated 18.07.2023 on by Hon'ble Shri Justice Ravi Malimath, Chief Justice of the Madhya Pradesh High Court in the presence of Hon'ble companion Judges of the High Court and Principal District & Sessions Judges of all Districts Courts in the State. The High Court of Madhya Pradesh is the first in the country to develop an "integrated cloud based online RTI portal" with end to end paperless mode for the

District Judiciary and the same is being integrated with the High Court database. The Online RTI portal is a gateway for citizens to file online applications and get the desired information within а specified timeframe. The portal is interlinked with cyber treasury for making all types of online transactions. The RTI portal software will make the staff accountable as they will be involved the preparation of requisite in information required by the applicant in their respective establishment. The software also enables the State Information Officer Public and staff monitor concerned to all activity from filing of the application to its disposal. This facility is available with a single click on the e-RTI tab of the official website of the High Court of Madhya Pradesh, i.e. www.mphc.gov.in.

| Generation of Neutral Citation Number | |
|--|--|
| Generate Neutral Citation No. | Reserved HIGH COURT OF UTTARAKHAND AT NAINITAL Writ Petition (M/S) No. 1004 of 2008 |
| Neutral Citation No. (2022:UHC:1) generated successfully | Rahat Yaar Khan and another Petitioners Versus |
| Individual Cases O Date wise | State of Uttarakhand and othersRespondents |
| ○ Civil ● Criminal *Case Type BA1-6 ✓ | Present. I Mr. Voisy Bhatt, Advocate for the petitioners. Mr. 1.P. Joshi, Additional Advocate General for the State. Mr. V.X. Kaperuwan, Central Government Standing Counsel for the Union of India. |
| "Case No.: 1 "Year: 2022 Go | |
| | Neutral Citation on Judgment/Final Order pronounced after 17/07/2023 |

High Court of Uttarakhand Implements Neutral Citation

On 17.07.2023, a Neutral Citation system was implemented in the High Court of Uttarakhand. Now, a 'Neutral Citation Number' is being generated in every disposed of case, before uploading the final order/judgement. Neutral Citations have also been successfully generated for all the legacy Judgments/Final Orders of this Hon'ble Court. A training program for duty-holders of the Court was convened on 15.07.2022 with respect to generation of Neutral Citation in Judgments/Final Orders.

The Uttarakhand Judicial and Legal Academy Conducts a Training on CIS for All Judicial Officers



On 22.07.2023, a one day training complete programme on and accurate data entry in Case information system (C.I.S) software conducted by Uttarakhand was Judicial and Legal Academy, Uttarakhand for all the Judicial officers of the State. The training programme was inaugurated by Hon'ble Justice Sharad Kumar Sharma, Judge, High Court of Uttarakhand and Judge, In-charge, Judicial Uttarakhand and Legal Academy. Shri Manoj Garbyal, 1st Additional District Judge

(Dehradun)/Master Trainer, commenced the training programme by giving the participants an overview of the introduction of the CIS programme, the history of CIS, different versions of CIS, core and modules periphery and the of importance complete and accurate data entry. Later, Shri Anirudh Bhatt, 3rd Additional District (Haridwar)/Master Judge trainer, deliberated with the judicial officers about the Admin menu, DJPMC menu, Case proceedings menu, its sub menu, Proceedings Report menu and its sub menu. A discussion was also held on NJDG portal vis-a-vis CIS. In the last session Shri Anup Singh, OSD/C.P.C, High court of Uttarakhand discussed about the effective supervision of uploading complete and correct case information on CIS and NJDG portal.

e-Committee Newsletter, July 2023

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The High Court of Uttarakhand Implements the FASTER Module

The High Court of Uttarakhand has implemented the Fast and Secured Transmission of Electronic Records (FASTER) system on the lines of FASTER application of the Hon'ble Supreme Court of India for speedy transmission of copies of orders/judgments of the court for compliance and due execution. The copies of the judgments/orders of the Court are being transmitted through a secured network to the 'duty-holders', who are required to comply with judicial directions. To facilitate the access of the FASTER system, a dedicated periphery has

developed and seamlessly been integrated into the CIS framework. This periphery serves as a window to view and manage the cases for the FASTER system. During the case proceedings, the Bench Secretary selects the 'FASTER' option as per court order. Furthermore, the FASTER Cell of this Hon'ble Court, utilises the periphery to swiftly download the pertinent Orders and Judgments. Subsequently, without any delays, the Cell dispatches FASTER these documents via email, a secured network, to the 'duty-holders'.

Chhattisgarh State Judicial Academy Conducts a Training on "Ubuntu Linux Operating System-Cum-CIS" for Judicial Officers



A training programme for Judicial Officers was conducted by the Chhattisgarh State Judicial Academy in collaboration with the Computerization Committee of the High Court. Training on Ubuntu Linux System-Cum-CIS Operating was conducted from 02.07.2023 to 16.07.2023 at various District Headquarters. The Judicial Officers of the Judiciary were District imparted training by 11 Master Officers Trainer Judicial in coordination with Potential 31 Master Trainer Judicial Officers. The training included information on the

working of CIS & Periphery as well as various ECMT tools. The participants took part in the training over several days to increase their knowledge about the CIS software, Libre office, features of Ubuntu OS customised by e-Committee, use of digital signature and many more topics, which will be helpful to perform official work. In addition to training on Ubuntu/LibreOffice, training on report generation, procedure for generation of notice/summons, order/judgments and ICJS was also conducted.

Chhattisgarh State Judicial Academy Conducts a Training on "Computer Skill Enhancement Program" for Ministerial Staff of the High Court



An one-day training programme for Ministerial Staff of the High Court was held on 08.07.2023 at Chhattisgarh Judicial State Academy in collaboration with the Computerization Committee of the High Court. Training was conducted under the valuable guidance of Hon'ble Mr. Justice P. Sam Koshy, Chairman of the Committee for Computerization, Weeding and Digitization of Records of High Court and District Courts and under the supervision of the Registrar. The training was successfully conducted with the help of Chhattisgarh State

Judicial Academy, Bilaspur. 41 Ministerial Staff of the High Court participated in the training, which was conducted by Shri Sanjay Kumar Kashyap, Scientist-C, OIC-NIC, High Court Computer Cell, Shri Naresh Kumar Choudhary, Assistant Registrar(IT), Shri Prince Kashyap, Software Engineer and Shri Ashok Singh Paikra, Computer Programmer, High Court Computer Cell.. Among other things, computer Hardware Components, Software, Linux/Ubuntu operating system, E-filing & e-Pay, Tools for paperless Court such as LibreOffice Suite & PDF apps, VC & Hybrid Hearing, Data Management, overview of Periphery Softwares, Servers and Digitization to be used for computerization were discussed with the participants.

High Court of Kerala Introduces Machine Scrutiny of Bail Applications



The Kerala High Court, with an aim to enhance efficiency and expediency in e-filing and to reduce human efforts in the process, has introduced Machine Scrutiny of Bail Applications from 10.07.2023. Guidelines for the same have been issued. An option is available in the module to select

either 'Auto Scrutiny' or 'Scrutiny by Filing Scrutiny Officer' for scrutiny of Applications till 01.08.2023. Bail After evaluation of the module, mandatory Machine Scrutiny for all bail applications would be effective from 01.08.2023. Shri R. N. Sandeep, Advocate, High Court of Kerala has been praised by Hon'ble Mr. Justice Muhamed Mustaque, Chairman, Computer Committee, High Court of Kerala for staying up to date with technological developments in the court's e-filing system and submitting the first-ever bail application through machine scrutiny.

Paperless Courts In The Kerala High Court

In furtherance of implementation of paperless courts, paperless mode of functioning (hybrid mode) was introduced in the Court of Hon'ble Mr. Justice Raja Vijayaraghavan V. w.e.f. 01.03.2023 and now it has been decided to initiate paperless mode in Crl.MC-Admission matters also in the court of his Lordship (Court 7B) w.e.f 24.07.2023. At present, Seven Benches are functioning in paperless mode in the High Court of Kerala.

E-Filing In The District Judiciary of Kerala

The Kerala High Court has decided to introduce mandatory e-filing of all case types except criminal cases instituted on final reports by Police/other investigating agencies in all the Courts in the District Judiciary with effect from 01.08.2023. In connection with this, VC meetings of the Honourable

Computerization Committee Judges, IT Directorate with the Nodal Officer and the Office Bearers of all the Bar Associations were held from 18.07.2023 to 20.07.2023 and from 25.07.2023 to 26.07.2023 to discuss the implementation of mandatory e-filing of all case types in all the Courts in the District Judiciary.

Training Programs for eSewa Kendra, e-Office and IT Staff of Kerala



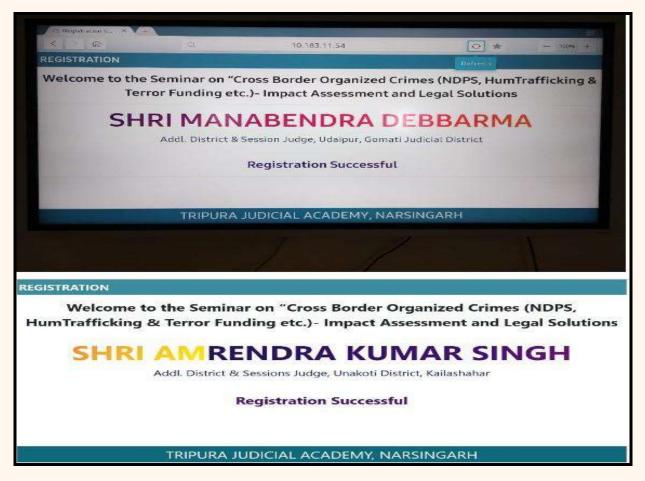
A Training was conducted for IT Staff, e-sewa Kendra staff and the technical assistants on 22.07.2023 on "Updation and modifications in applications/ software in High Court" Over 27 participants attended the training programme. Another Training on eOffice for all Ministerial staff at all courts in Pathanamthitta was held from 04.07.2023 to 06.07.2023. 208 staff members attended the training sessions on three days.

Interaction Through Video Conferencing on Data Entry of Reasons for Delay In CIS for Pending Cases in Bihar



Hon'ble Judges of eCommittee, Patna High Court interacted with the Judicial Officers of Bihar through Video Conferencing on 15.07.2023 in light of the direction received from the Hon'ble eCommittee, Supreme Court of India. The judicial officers were instructed to make data entry for reasons of delay in CIS for all cases pending in Courts for more than 2 years, ensure complete and accurate data entry of Acts and Sections related to the cases in CIS Software, ensure that undated cases are minimised to zero, transfer the cases of closed Courts to the running Courts and monitor progress on a regular basis.

High Court of Tripura Develops Paperless Registration System



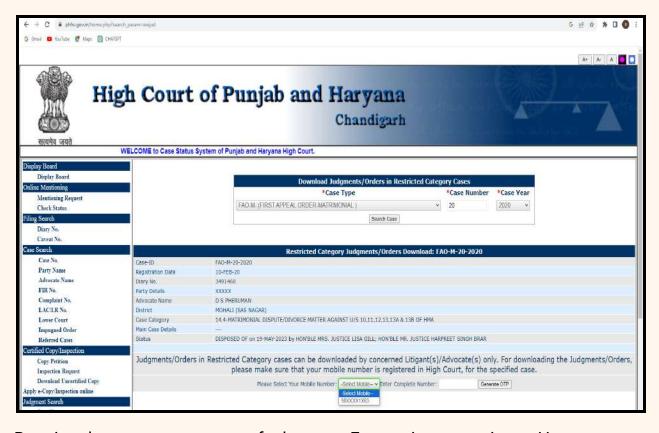
A Paperless Registration System module has been developed by the in-house technical team of High Court of Tripura for registration of participants during the Seminar on "Cross Border Organized Crimes (NDPS, Human Trafficking & Terror Funding etc.) - Impact Assessment and Legal Solutions" organised by Tripura Judicial Academy under the aegis of High Court of Tripura on 29.07.2023. This application facilitates keeping record of all the registered participants in electronic mode along with an e-Certificate generation facility.

| | | | HOME | | |
|-------|--------------------------------------|-----------------------|--------------------------|-----------------------------------|--|
| | Select Database | | Add. District and Sessic | ns Judge Establishment Kamelpur 🛩 | GD |
| SLNo. | Court No. | Case No. | Date of Registration | Age of Case | Delay Reason |
| 1 | 1 - Addl District and Sessions Judge | S T Type 1/0013/1993 | 1993-10-08 | 29 Years 10 Months 0 Days | 3 - One or more acrused abscending hot appear |
| 2 | I - Addl District and Sessions Judge | S T Type 1/0055/1997 | 1997-11-25 | 25 Years 8 Moenths 14 Days | $\boldsymbol{\beta}$. One or more accused abscending hot appear |
| 3 | 1 - Addl District and Sessions Judge | S T Type 1/0002/1998 | 1998-01-07 | 25 Years 7 Months 1 Days | 3 - One or more accused absconding not appear |
| 4 | 1 - Addl District and Sessions Judge | \$ T Type 1/0009/2001 | 2001-06-05 | 22 Years 2 Months 3 Days | 3 - One or more accused absconding not appear |
| 5 | 1 - Addl District and Sessions Judge | \$ T Type 1/0059/2002 | 2002-09-24 | 20 Years 10 Months 15 Days | 3 - One or more accused absconding not appen |
| 6 | 1 - Addl District and Sessions Judge | S T Type 1/0008/2003 | 2003-02-23 | 20 Years 5 Moenths 16 Days | 3 - One or more accused absconding not appear |
| 7 | 1 - Addl District and Sessions Judge | S T Type 1/0020/2003 | 2003-06-20 | 20 Years 1 Moenths 19 Days | 10 - Awasting for documents |
| 8 | 1 - Addl District and Sessions Judge | S T Type 1/0009/2004 | 2004-03-26 | 19 Years 4 Months 13 Days | 3 - One or more accused absconding not appear |
| 9 | 1 - Addl District and Sessions Judge | \$ T Type 1/0035/2004 | 2004-08-11 | 18 Years 11 Months 28 Days | 3 - One or more accused absconding not appear |
| 10 | 1 - Addl District and Sessions Judge | \$ T Type 1/0068/2004 | 2004-10-16 | 18 Years 9 Months 23 Days | 3 - One or more accused absconding not appear |
| 11 | 1 - Addl District and Sessions Judge | \$ T Type 1/0019/2005 | 2005-03-15 | 18 Years 4 Months 24 Days | 3 - One or more accused absconding not appen |
| 12 | 1 - Addl District and Sessions Judge | S T Type 1/0076/2005 | 2005-08-10 | 17 Years 11 Months 29 Days | 3 - One or more acrused absconding not appear |
| 13 | 1 - Addl District and Sessions Judge | S T Type 1:0050/2007 | 2007-10-08 | 15 Years 10 Months 0 Days | 10 - Awasing for documents |
| 14 | 1 - Addl District and Sessions Judge | S T Type 1/0025/2008 | 2008-09-26 | 14 Years 10 Months 13 Days | 10 - Awasting for documents |
| 15 | 1 - Addl District and Sessions Judge | S T Type 1/0015/2012 | 2012-04-04 | 11 Years 4 Months 4 Days | 3 - One or more accused absconding hot appear |
| 16 | 1 - Addl District and Sessions Judge | S T Type 1/0019/2013 | 2013-06-27 | 10 Years 1 Months 12 Days | 10 - Awarting for documents |

Tripura High Court Develops a Periphery module to record delays

A periphery module has been developed by the in-house technical team of the High Court of Tripura for generating instant reports of cases pending for more than 2 years for which delay reason data has not been entered by the concerned ministerial staff of the District & Sub-Divisional Courts of Tripura. This module is being utilised for effective monitoring and compliance of the direction of the eCommittee, Supreme Court of India for entering the "Reason for Delay" in all cases pending for more than 2 years.

Punjab & Haryana High Court Website Provide Access of Restricted Category Cases



Restricted category cases of the High Court of Punjab and Haryana such as cases pertaining to the Juvenile Justice Act, Official Secrets Act, Intelligence Agencies, domestic violence, sexual offences against women and children have been hidden from the public view as directed by Hon'ble Supreme Court

From time to time. However, to facilitate to the access orders/judgments in restricted cases concerned Advocates by and litigants, special access has been through e-diary given (case management software) and through the website of the Court.

Hands On Training on Paperless Courts for High Court Staff of Rajasthan



For management of paperless courts, a unique in-house "Peripheral Paperless Module" programme has been developed with separate logins for Hon'ble Judges, Court Masters, Registry Officers, Section In-charge, dealing clerks, Scanning Agency etc. Dealing Clerks, through their logins, can insert, append and bookmark the newly filed documents or newly generated pages and tag files. For the purpose of making all the courts paperless, requisite hardware i.e. touch screen, display etc. have been procured and installed. For the purpose of smooth functioning of paperless courts, extensive hands-on training has been conducted for the High Court Staff on 12.07.2023 and 15.07.2023.

The Rajasthan High Court Extends Mandatory E-Filing of All Fresh Division Bench Matters

RAJASTHAN HIGH COURT

No.PA/RG/Misc./2023

Date: 20.07.2023

NOTIFICATION

In continuation of this office previous notification no.PA/RG/Misc./2020 dated 08.04.2020; no.PA/RG/Misc./2021 dated 20.12.2021 and PA/RG/Misc./2022 dated 17.12.2022, it is hereby notified that from 01.10.2023, filing of all fresh Division Bench Matters irrespective of filed by State Government, or Central Government or by private parties shall be only through mandatory e-filing in terms of guidelines dated 09.01.2020 (As amended on 20.12.2021) issued for e-filing in Rajasthan High Court, copy of which is enclosed herewith.

For this purpose, the learned Advocates/ litigants with a view to get accustomed to the system of e-filing, are advised to start e-filing of all types of Division Bench Matters w.e.f. 01.08.2023 and after e-filing, the hardcopy shall be filed in term of Sec. 1, 11 and 15 of Guidelines for E-filing (As amended on 20.12.2021).

On and after 01.10.2023, no physical filing shall be entertained for such type of matters, except in accordance with the guidelines for e-filing (as amended from time to time).

In above cases, filing of reply, affidavit, application etc. etc. either by private party or by Government shall also be through mandatory e-filing.

e-filing will be done on e-filing portal of Hon'ble e-Committee, Supreme Court of India, the link of which is <u>https://efiling.ecourts.gov.in/raj/</u>.

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place.

For convenience, the facility of scanning and/ or e-filing has also been made available on e-filing Counters in Rajasthan High Court Jodhpur and Jaipur Bench through M/s Enhira Software Solutions Ltd. which is already doing scanning and digitization work in Rajasthan High Court, where computer system will also be made available to concerned advocate/ litigant for the purpose of entering user ID and password on e-filing portal. After login, assistance of personnel of the aforesaid firm may be taken for required entries for e-filing.

By Order

No.PA/RG/Misc./2023/1384

C_P.Suries REGISTRAR GENERAL Date: 20.07.2023

Copy forwarded to the following for information and necessary action:- 2

- The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2 P.S. to All Hon'ble Judges, Rajasthan High Court

In continuation of its previous notification dated 20.12.2021 regarding mandatory e-filing in all types of cases filed on behalf of Central and State Government w.e.f. 01.01.2022 and notification 17.12.2022 dated regarding mandatory e-filing of 16 case types w.e.f. 01.01.2023, filing of all fresh Division Bench matters is being made mandatory in the Rajasthan High Court through e-filing portal w.e.f. 01.10.2023.To get accustomed to the system of e-filing, the learned Advocates/ litigants, have been advised to e-filing start Division Bench w.e.f. Matters 01.08.2023. Notification dated 20.07.2023 has been issued in this regard.

Number of Cases Dealt With (Virtual Hearings) on VC in High Courts and District Courts as on 31st July 2023

| S. No. | High Court | High Courts | District Courts | Grand Total |
|--------|-----------------------------|-------------|-----------------|-------------|
| 1 | Allahabad | 241644 | 4829051 | 5070695 |
| 2 | Andhra Pradesh | 380258 | 1417565 | 1797823 |
| 3 | Bombay | 41653 | 108970 | 150623 |
| 4 | Calcutta | 143167 | 84886 | 228053 |
| 5 | Chhattisgarh | 103353 | 53481 | 156834 |
| 6 | Delhi | 318966 | 4773938 | 5092904 |
| 7 | Gauhati – Arunachal Pradesh | 2299 | 8131 | 10430 |
| 8 | Gauhati – Assam | 266233 | 372939 | 639172 |
| 9 | Gauhati – Mizoram | 3963 | 13268 | 17231 |
| 10 | Gauhati - Nagaland | 947 | 702 | 1649 |
| 11 | Gujarat | 388969 | 195805 | 584774 |
| 12 | Himachal Pradesh | 183915 | 135661 | 319576 |
| 13 | Jammu & Kashmir | 258615 | 481373 | 739988 |
| 14 | Jharkhand | 220523 | 655137 | 875660 |
| 15 | Karnataka | 1231461 | 131851 | 1363312 |
| 16 | Kerala | 162216 | 564491 | 726707 |
| 17 | Madhya Pradesh | 671271 | 838762 | 1510033 |
| 18 | Madras | 1435227 | 380994 | 1816221 |
| 19 | Manipur | 38695 | 15288 | 53983 |
| 20 | Meghalaya | 3853 | 35509 | 39362 |
| 21 | Orissa | 304349 | 263723 | 568072 |
| 22 | Patna | 277203 | 2272127 | 2549330 |
| 23 | Punjab & Haryana | 581047 | 2079396 | 2660443 |
| 24 | Rajasthan | 231796 | 182924 | 414720 |
| 25 | Sikkim | 490 | 13702 | 14192 |
| 26 | Telangana | 299031 | 190327 | 489358 |
| 27 | Tripura | 10667 | 14736 | 25403 |
| 28 | Uttarakhand | 80703 | 42780 | 123483 |
| | TOTAL | 7882514 | 20157517 | 28040031 |

Status of Implementation of Rules of Video Conferencing as on 31.07.2023

| Sr. No. | High Court | Whether the Rules of VC is | Whether the Rules of VC is |
|---------|-----------------------------|----------------------------|--------------------------------|
| | | implemented in High Court | implemented in District Courts |
| 1 | Allahabad | Yes | Yes |
| 2 | Andhra Pradesh | No | No |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | Yes |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | Yes | Yes |
| 7 | Gauhati – Arunachal Pradesh | Yes | Yes |
| 8 | Gauhati – Assam | Yes | Yes |
| 9 | Gauhati – Mizoram | Yes | Yes |
| 10 | Gauhati - Nagaland | Yes | Yes |
| 11 | Gujarat | Yes | Yes |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu & Kashmir | Yes | Yes |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | Yes | Yes |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | Yes | Yes |
| 21 | Orissa | Yes | Yes |
| 22 | Patna | Yes | Yes |
| 23 | Punjab & Haryana | Yes | Yes |
| 24 | Rajasthan | Yes | Yes |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | Yes |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 27 | 27 |
| | Not Implemented | 1 | 1 |

e-Committee Newsletter, July 2023

Status of Implementation of Rules of e-Filing as on 31.07.2023

| Sr. No. | High Court | Whether the Rules of e- Filing is | Whether the Rules of e-Filing is |
|---------|-----------------------------|-----------------------------------|----------------------------------|
| | | implemented in High Court | implemented in District Courts |
| 1 | Allahabad | Yes | Yes |
| 2 | Andhra Pradesh | No | No |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | Yes |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | Yes | Yes |
| 7 | Gauhati – Arunachal Pradesh | No | No |
| 8 | Gauhati – Assam | Yes | Yes |
| 9 | Gauhati – Mizoram | Yes | Yes |
| 10 | Gauhati - Nagaland | Yes | Yes |
| 11 | Gujarat | No | No |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu & Kashmir | Yes | Yes |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | Yes | Yes |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | No | No |
| 21 | Orissa | No | No |
| 22 | Patna | Yes | Yes |
| 23 | Punjab & Haryana | Yes | Yes |
| 24 | Rajasthan | No | No |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | No |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 22 | 21 |
| | Not Implemented | 6 | 7 |

Status of Installation of Justice Clock in High Courts

| Sr. No. | High Court | No of Items for which funds where | No. of Items |
|---------|-----------------------------|-----------------------------------|--------------------|
| | | released | Procured/Purchased |
| 1 | Allahabad | 2 | 2 |
| 2 | Andhra Pradesh | 1 | 1 |
| 3 | Bombay | 4 | 4 |
| 4 | Calcutta | 1 | 1 |
| 5 | Chhattisgarh | 1 | 1 |
| 6 | Delhi | 1 | 1 |
| 7 | Gauhati (Arunachal Pradesh) | 1 | 1 |
| 8 | Gauhati (Assam) | 1 | 1 |
| 9 | Gauhati (Mizoram) | 1 | 1 |
| 10 | Gauhati (Nagaland) | 1 | 1 |
| 11 | Gujarat | 1 | 1 |
| 12 | Himachal Pradesh | 1 | 1 |
| 13 | Jammu & Kashmir | 2 | 2 |
| 14 | Jharkhand | 1 | 1 |
| 15 | Karnataka | 3 | 3 |
| 16 | Kerala | 1 | 1 |
| 17 | Madhya Pradesh | 3 | 3 |
| 18 | Madras | 2 | 2 |
| 19 | Manipur | 1 | 1 |
| 20 | Meghalaya | 1 | 1 |
| 21 | Orissa | 1 | 1 |
| 22 | Patna | 1 | 1 |
| 23 | Punjab & Haryana | 1 | 1 |
| 24 | Rajasthan | 2 | 2 |
| 25 | Sikkim | 1 | 1 |
| 26 | Telangana | 1 | 1 |
| 27 | Tripura | 1 | 1 |
| 28 | Uttarakhand | 1 | 1 |
| | Total | 39 | 39 |

Status of Implementation of e-Sewa Kendras as on 31.07.2023

| Sr. | High Court | Whether the e- Sewa | Whether the e- Sewa | Functioning e-Sewa |
|-----|-----------------------------|--------------------------|-----------------------|----------------------------|
| No. | | Kendra is implemented in | Kendra is implemented | Kendras in District Courts |
| | | High Court | in District Courts | |
| 1 | Allahabad | Yes | Yes | 74 |
| 2 | Andhra Pradesh | No | No | 0 |
| 3 | Bombay | Yes | Yes | 43 |
| 4 | Calcutta | Yes | Yes | 7 |
| 5 | Chhattisgarh | Yes | Yes | 1 |
| 6 | Delhi | Yes | Yes | 8 |
| 7 | Gauhati - Arunachal Pradesh | Yes | Yes | 24 |
| 8 | Gauhati - Assam | Yes | Yes | 78 |
| 9 | Gauhati - Mizoram | Yes | Yes | 8 |
| 10 | Gauhati - Nagaland | Yes | Yes | 11 |
| 11 | Gujarat | Yes | No | 1 |
| 12 | Himachal Pradesh | Yes | Yes | 11 |
| 13 | Jammu and Kashmir | Yes | Yes | 10 |
| 14 | Jharkhand | Yes | Yes | 24 |
| 15 | Karnataka | Yes | Yes | 22 |
| 16 | Kerala | Yes | Yes | 162 |
| 17 | Madhya Pradesh | Yes | Yes | 28 |
| 18 | Madras | Yes | Yes | 2 |
| 19 | Manipur | Yes | Yes | 16 |
| 20 | Meghalaya | Yes | Yes | 12 |
| 21 | Orissa | Yes | Yes | 109 |
| 22 | Patna | Yes | Yes | 37 |
| 23 | Punjab and Haryana | Yes | Yes | 95 |
| 24 | Rajasthan | Yes | Yes | 1 |
| 25 | Sikkim | Yes | Yes | 10 |
| 26 | Telangana | No | No | 0 |
| 27 | Tripura | Yes | Yes | 15 |
| 28 | Uttarakhand | Yes | Yes | 10 |
| | Implemented | 26 | 25 | 819 |
| | Not Implemented | 2 | 3 | 2 |

e-Committee Newsletter, July 2023

Statistics of Virtual Courts as on 31.07.2023

| S.No. | Establishment_Name | Received | Proceeding Done | Contested | Paid Challans | Challan Amount |
|-------|---|----------|-----------------|-----------|---------------|----------------|
| 1 | Assam Traffic Department | 73179 | 73175 | 359 | 19176 | 13274581 |
| 2 | Chhattisgarh Traffic Department | 101 | 87 | 0 | 37 | 81500 |
| 3 | Gujarat Traffic Department | 235471 | 143745 | 187 | 4970 | 3044400 |
| 4 | Haryana Traffic Department | 878564 | 869801 | 1510 | 23423 | 18346601 |
| 5 | Himachal Pradesh Traffic Dept. | 161047 | 70055 | 98 | 2177 | 4399953 |
| 6 | Jammu Traffic Department | 200029 | 160018 | 1051 | 43037 | 24446290 |
| 7 | Karnataka Traffic Department | 48516 | 48483 | 119 | 41188 | 344990720 |
| 8 | Kashmir Traffic Department | 387756 | 385317 | 11999 | 81181 | 44447495 |
| 9 | Kerala (Police Department) | 720183 | 716921 | 1695 | 69473 | 36235793 |
| 10 | Kerala Transport Department | 514773 | 508829 | 3302 | 89307 | 129070828 |
| 11 | Madhya Pradesh Traffic Dept. | 54268 | 39939 | 64 | 2144 | 1598300 |
| 12 | Maharashtra Transport Dept. | 41759 | 25891 | 20 | 1539 | 2432605 |
| 13 | Meghalaya Traffic Department | 437 | 314 | 0 | 34 | 21000 |
| 14 | Notice Branch Delhi Traffic Dept. | 14775010 | 14392324 | 79558 | 1381354 | 982496706 |
| 15 | Odisha Traffic Ctc-Bbsr Commissionerate | 346188 | 323983 | 669 | 21458 | 20681001 |
| 16 | Pune Traffic Department | 6080 | 6056 | 18 | 594 | 114650 |
| 17 | Rajasthan Traffic Department | 27587 | 25491 | 1150 | 10372 | 6821520 |
| 18 | Tamil Nadu Traffic Department | 168618 | 145771 | 1359 | 80737 | 743842590 |
| 19 | Tripura Traffic Department | 373 | 372 | 1 | 4 | 2900 |
| 20 | Uttar Pradesh Traffic Department | 10799472 | 8316182 | 29154 | 525506 | 310786926 |
| 21 | Uttarakhand Traffic Department | 985 | 951 | 2 | 18 | 17500 |
| 22 | Virtual Court Delhi (Traffic) | 4903090 | 4876981 | 106828 | 1645017 | 1630054002 |
| 23 | Virtual Court Gujarat (Transport) | 1354 | 0 | 0 | 0 | |
| 24 | West Bengal Traffic Department | 73360 | 64593 | 78 | 3556 | 2138952 |
| | Total | 34418200 | 31195279 | 239221 | 4046302 | 4319346813 |

e-Committee Newsletter, July 2023

Status of Implementation of e-Payments as on 31.07.2023

| Sr. No. | High Court | Whether the Court Fee Act is amended | Whether the e-Payments facility |
|---------|-----------------------------|--------------------------------------|---------------------------------|
| | | to enable to receive the e-Payments | implemented |
| 1 | Allahabad | Yes | Yes |
| 2 | Andhra Pradesh | No | No |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | Yes |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | No | Yes |
| 7 | Gauhati - Arunachal Pradesh | No | No |
| 8 | Gauhati - Assam | Yes | Yes |
| 9 | Gauhati - Mizoram | Yes | No |
| 10 | Gauhati - Nagaland | No | No |
| 11 | Gujarat | Yes | Yes |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu and Kashmir | No | No |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | Yes | No |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | Yes | No |
| 21 | Orissa | Yes | Yes |
| 22 | Patna | Yes | Yes |
| 23 | Punjab and Haryana | Yes | Yes |
| 24 | Rajasthan | Yes | Yes |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | No |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 23 | 20 |
| | Not Implemented | 5 | 8 |

Status of Implementation of ICJS as on 31.07.2023

| Sr. No. | High Court | Whether ICJS implemented |
|---------|-----------------------------|--------------------------|
| 1 | Allahabad | Yes |
| 2 | Andhra Pradesh | Yes |
| 3 | Bombay | Yes |
| 4 | Calcutta | Yes |
| 5 | Chhattisgarh | Yes |
| 6 | Delhi | Yes |
| 7 | Gauhati - Arunachal Pradesh | No |
| 8 | Gauhati - Assam | Yes |
| 9 | Gauhati - Mizoram | Yes |
| 10 | Gauhati - Nagaland | No |
| 11 | Gujarat | No |
| 12 | Himachal Pradesh | No |
| 13 | Jammu and Kashmir | Yes |
| 14 | Jharkhand | Yes |
| 15 | Karnataka | Yes |
| 16 | Kerala | Yes |
| 17 | Madhya Pradesh | Yes |
| 18 | Madras | Yes |
| 19 | Manipur | Yes |
| 20 | Meghalaya | Yes |
| 21 | Orissa | Yes |
| 22 | Patna | Yes |
| 23 | Punjab and Haryana | Yes |
| 24 | Rajasthan | Yes |
| 25 | Sikkim | Yes |
| 26 | Telangana | Yes |
| 27 | Tripura | Yes |
| 28 | Uttarakhand | Yes |
| | Implemented | 24 |
| | Not Implemented | 4 |

E-Filing Total Count as on 31.07.2023

| S.No. | State Name | High Court/ | Total Cases Submitted | | | |
|-------|-----------------------------|----------------|-----------------------|---------|--------|--|
| | | District Court | HC | DC | Total | |
| 1 | Allahabad | District Court | 0 | 571 | 571 | |
| 2 | Andhra Pradesh | High Court | 12947 | 0 | 12947 | |
| 3 | Bombay | Both Court | 106914 | 225722 | 332636 | |
| 4 | Calcutta | High Court | 3599 | 0 | 3599 | |
| 5 | Chhattisgarh | Both Court | 1 | 1 | 2 | |
| 6 | Delhi | District Court | 0 | 535044 | 535044 | |
| 7 | Gauhati – Arunachal Pradesh | Both Court | 0 | 0 | 0 | |
| 8 | Gauhati – Assam | Both Court | 806 | 1455 | 2261 | |
| 9 | Gauhati – Mizoram | Both Court | 0 | 0 | 0 | |
| 10 | Gauhati - Nagaland | Both Court | 0 | 0 | 0 | |
| 11 | Gujarat | High Court | 53911 | 0 | 53911 | |
| 12 | Himachal Pradesh | Both Court | 1463 | 59100 | 60563 | |
| 13 | Jammu & Kashmir | Both Court | 13964 | 3060 | 17024 | |
| 14 | Jharkhand | Both Court | 2 | 100 | 102 | |
| 15 | Karnataka | Both Court | 19 | 999 | 1018 | |
| 16 | Kerala | District Court | 0 | 248041 | 248041 | |
| 17 | Madhya Pradesh | District Court | 0 | 8 | 8 | |
| 18 | Madras | Both Court | 13852 | 74899 | 88751 | |
| 19 | Manipur | High Court | 512 | 0 | 512 | |
| 20 | Meghalaya | Both Court | 0 | 0 | 0 | |
| 21 | Odisha | Both Court | 4386 | 28121 | 32507 | |
| 22 | Patna | Both Court | 396019 | 77 | 396096 | |
| 23 | Punjab & Haryana | Both Court | 15798 | 5454 | 21252 | |
| 24 | Rajasthan | Both Court | 14255 | 2439 | 16694 | |
| 25 | Sikkim | Both Court | 2515 | 3104 | 5619 | |
| 26 | Telangana | Both Court | 3641 | 0 | 3641 | |
| 27 | Tripura | Both Court | 3177 | 167 | 3344 | |
| 28 | Uttarakhand | Both Court | 4 | 480 | 484 | |
| | Total | 647785 | 1188842 | 1836627 | | |

Training/Awareness Programmes in July 2023

| S.No. | Dates of | Programme No. | Conducting | Title of Programme | Participants | No. of | |
|-------|--------------|----------------|--------------------|-------------------------|-------------------------|--------------|--|
| | Programmes | | Institute | | | Participants | |
| 1 | 02.07.2023 - | ECT_3_2022-23 | Chhattisgarh State | Ubuntu-linux-OS cum | Judicial officers | | |
| | 16.07.2023 | | Judicial Academy | CIS | (Master trainers & | 42 | |
| | | | | | Potential master | | |
| | | | | | trainers) | | |
| 2 | 08.07.2023 | ECT_15_2022-23 | Chhattisgarh State | Training on Computer | Ministerial Staff of HC | 41 | |
| | | | Judicial Academy | Skills | | | |
| 3 | 22.07.2023 | ECT_11_2022-23 | Kerala Judicial | Updation/ notification | IT staff/ eSewa kendra | | |
| | | | Academy | in application/ | staff/ technical | 27 | |
| | | | | software | assistant | | |
| 4 | 04.07.2023- | ECT_9_2022-23 | Kerala Judicial | eOffice | Ministerial Staff | 208 | |
| | 06.07.2023 | | Academy | | | 200 | |
| 5 | 12.07.2023 | ECT_15_2022-23 | Rajasthan High | Hands on training to | High court staff | | |
| | & | | Court Jaipur Bench | High Court Staff on | | 107 | |
| | 15.07.2023 | | | running of paperless | | 107 | |
| | | | | courts | | | |
| 6 | 22.07.2023 | ECT_16_2022-23 | Uttarakhand state | Data entry in CIS | Judicial officers | 243 | |
| | | | Judicial Academy | | | 240 | |
| 7 | 03.07.2023 | ECT_14_2022-23 | Jharkhand Judicial | Cyber laws & | Judicial officers | | |
| | | | Academy | Appreciation & | | | |
| | | | | Handling of Digital | | 148 | |
| | | | | Evidence -Refresher | | | |
| | | | | Programme | | | |
| 8 | 03.07.2023/ | ECT_17_2022-23 | West Bengal | ICT & e-Courts | Newly recruited civil | | |
| | 05.07.2023/ | | Judicial Academy | Induction Programme | judge junior division | 34 | |
| | 12.07.2023/ | | | for the newly recruited | | 0. | |
| | 17.07.2023 | | | Civil Judges | | | |
| TOTAL | | | | | | | |